

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.131 of 2020 (SZ)

M.Jayachandran,
Son of Murugesan Naidu,
Gangaiamman Kovil Street, Puliyanannu –
Navlock Village, Ranipet,
Ranipet District – 632 401 & another.

...Applicants

Versus

The Ministry of Environment,
Forests & Climate Change,
Rep. by its Secretary,
Jor Bagh, New Delhi- 110 003 & 8 others.

...Respondents

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Filed by
Tmt. Shanmugavalli Sekar
Advocate, Chennai

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**REPORT FILED ON BEHALF OF THE 5TH & 6TH RESPONDENTS
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, Son of P.M. Ramasamy , Hindu, aged about 57 years, having office at No.76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 5th & 6th Respondents Board and as such I am well acquainted with the facts of the case as per records.

2. It is further submitted that the Hon'ble NGT (SZ), Chennai has passed common order dated 09.03.2022 and directed as follows:

"Para 5 : The state pollution control board has not answered the issue as to whether any compensation has been imposed and collected or not as observed by the Tribunal in the earlier order based on the remarks of the Sub collector

Para 6 : They are directed to file a further report in this regard to this Tribunal on or before 29.03.2022"

3. It is respectfully submitted that, the unit has complied the directions issued by the Board vide Proc. dated.20.11.2021 along with providing of Online Continuous Effluent Monitoring System (OCEMS) for pH and TDS along with

R. Rajamanickam 29/3/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No. 76, MOUNT SALAI, CHENNAI-600 032

surveillance camera and the online connectivity made by the unit with Care Air Centre, TNPCB, for direction No.2 and the compliance status on OCEMS was also submitted to the Hon'ble NGT (SZ) on behalf of TNPCB under the "Report filed on behalf of Tamil Nadu Pollution Control Board" signed by the officer on 03.01.2022. And there was no direction issued in earlier stage to provide OCEMS in the discharge points as said above. The direction in this regard was issued to the unit vide Board's Proceeding dated 20.11.2021 only and there was no Environmental Compensation imposed and levied in this regard by the Board. But in earlier stage, the Board has imposed an Environmental Compensation to the unit for non compliance of consent order conditions issued to the unit and issued certain directions along with imposing environmental compensation of Rs.18.6 Lakhs vide Board's Proceeding No.T5/TNPCB/F.0892/LR/RL/2019 dated 13.11.2019 and Rs.17.40 Lakhs vide Board letter dated 08.01.2021 for repeated violation caused by the unit at that time and the unit also remitted the above environmental compensations to the TNPCB at that time.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


29/3/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, R. Rajamanickam, Son of P.M.Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.


29/3/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
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POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Tmt. Shanmugavalli Sekar,
Advocate, Chennai.**

Date:29.03.2022.

Date of hearing on:30.03.2022

